

Tamil Nadu have re-started crushing operations for the special season.

(b) The total installed sugar production capacity of the sugar mills in the country, as on 15.7.84, is 68.53 lakh tonnes.

(c) As on 30.6.84, the sugar mills in the country owe Rs. 108.66 crores for the 1983-84 season and Rs. 19.32 crores for the earlier seasons. Information about their liabilities to the workers is not available with the Central Government.

**CPWD Manual and Rules Followed by Andaman PWD**

3068. SHRI MANORANJAN BHAKTA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Andaman PWD under the Union Territory of Andaman and Nicobar Administration is following the CPWD Manual and rules in toto ;

(b) if so, whether any order has been issued by Central Government in this connection ;

(c) if so, the salient features thereof ;

(d) whether Government have revised the pay scales of draftsmen and surveyors of all Central Government Departments and a circular has been issued vide No. F. 5 (59) E.III/82 dated 13 March, 1984 ; and

(e) if so, whether the draftsmen and surveyors working in the Andaman and Nicobar Islands are covered under this order and if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :** (a) to (e). The information is being collected and will be laid on the Table of the Lok Sabha.

**Ten Years Plans under Operation Flood in Maharashtra**

3069. SHRI T.S. NEGI : Will the

Minister of AGRICULTURE be pleased to state :

(a) whether Maharashtra Government have now drawn up 10-years plan under Operation Flood II from 1 April, 1983 onwards involving an outlay of Rs. 99 crores which will increase milk production and processing facilities by about 6 lakh litres per day ; and

(b) if so, the reasons for such delayed start and heavy investments proposed ?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :** (a) and (b). Maharashtra Government has prepared a perspective plan tentatively to be implemented in 19 districts in a span of 9 years at an estimated outlay of about Rs. 90 crores. The programme envisages increased milk production by 6 lakh litres per day and creation of infrastructure to receive and handle the same. The State Government signed the agreement with Indian Dairy Corporation in May, 1981. It took some time for preliminary work like impressionistic survey, preparation of project report, district-wise sub-project details etc. Considering the dimensions of the programme, it has been decided to implement the programme in three phases and accordingly implementation was started in April 1983 in Districts of Solapur, Osmanabad, Aurangabad as scheduled.

**Canteen Run within the Premises of Triveni Kala Sangham**

3070. SHRI D.P. YADAV : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 1596 on 19 July, 1982 regarding misuse of land allotted to Triveni Art and Sangeet Academies and state :<sup>o</sup>

(a) whether he is aware that the Triveni Kala Sangham is running a canteen within its premises for the past several years and the canteen is open to general public ; and

(b) the reason why it had been stated in reply to part (b) of the said question that "no canteen has, however, been constructed by any of these institutions" when the Triveni Kala Sangham had been running a

canteen within its premises for years even prior to the date on which the question was answered ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

**News-Item "India wants end of poaching in Exclusively Economic Zone"**

**3071. SHRI SUBHASH CHANDRA BOSE ALLURI :** Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have seen the news-item in Times of India dated June 28, 1984 captioned "India wants end of poaching in Exclusive Economic Zones" ;

(b) whether he had expressed concern at declining catches at this conference due to trawler operations ;

(c) if so, the reasons for permitting foreign licenced boats in our waters who are looting our marine resources ;

(d) the steps being taken to stop poaching in our own EEZ ;

(e) whether complaints of various violations by such foreign licenced fishing boats have been received ; and

(f) if so, the reasons for not taking stern action as advocated at the FAO Conference by our delegation ?

**THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) :** (a) Yes, Sir.

(b) Union Minister for Agriculture while addressing the FAO World Conference on Fisheries Management and Development at Rome in June, 1984, *inter alia*, expressed concern on the widening gap between the World supply and demand of fish coupled with the declining trend in the growth rate

of fish production. He further added that coastal fisheries was under pressure of over-exploitation and was under the threat of depletion by large scale trawler operations.

(c) Permission to charter foreign fishing vessels has been issued to some Indian companies for exploitation of fisheries resources beyond 40 fathoms of depth i.e. beyond the coastal waters. The charter arrangement is envisaged to build a cadre of trained personnel for operating deep sea fishing vessels, to establish the abundance and distribution of fish resources, to assess suitable growth and gear for economic operations, to transfer technology and to enlarge the deep sea fishing fleet on ownership basis.

(d) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981, envisaged stringent punishment including confiscation of the poaching vessel. A number of foreign poaching fishing vessels have been seized and confiscated.

(e) and (f). Complaints of violation by foreign chartered boats are looked into and appropriate action is taken.

**Development of Small and Medium Towns**

**3072. SHRI LAKSHMAN MALLICK :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of projects sanctioned in Orissa under the Centrally sponsored scheme for integrated development of small and medium towns in the Central sector during 1982-83 and 1983-84 ;

(b) the details regarding the amount earmarked for the success of this scheme and whether the whole amount has been utilised by the State ; and

(c) the details regarding the performance of this scheme ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) Two projects